

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 89/93

Tuesday this the 9th day of November, 1993

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. R. Vijayan, Khalasi Helper
Office of the Carriage & Wagon
Supervisor, Ernakulam Marshalling Yard
Ernakulam.
2. K. S. Rajagopalan, Khalasi Helper
O/O of the C&W Supervisor,
Ernakulam Marshalling Yard
Ernakulam. Applicants

(By Advocate Mr. P. Sivan Pillai)

Vs.

1. Union of India through the General Manager
Southern Railway, Madras.3.
2. The Chief Personnel Officer,
Southern Railway, Madras.3.
3. The Divisional Personnel Officer
Southern Railway, Trivandrum-14. Respondents

(By Advocate Smt. Sumati Dandapani)

ORDER

Chettur Sankaran Nair(J), Vice Chairman.

Learned counsel for applicants submit that the application may be disposed of recording the submission made in the reply statement. In para-6 of the reply statement it is said that applicants have been included in the list of employees to be deputed for training.

2. We record the submission and dispose of the application accordingly. No costs.

Dated the 9th day of November, 1993.


P.V. Venkatakrishnan
Administrative Member


Chettur Sankaran Nair(J)
Vice Chairman